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(12)WP-171-20

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION-LD-VC- NO.171 of 2020

Varad S. Kolhe ... Petitioner
V/s.
Savitribai Phule Pune Unniversity ... Respondent.

Mr.A.V. Anturkar, Senior Advocate i/b Mr.Ranjit Shinde and
Mr.Ajinkya Udane for the Petitioner.

Mr.Rajendra Anbhute, for Respondent Nos.1 and 2.

CORAM : UJJAL BHUYAN &
N.R. BORKAR, JJ.

DATE : 13TH JULY, 2020,
(Through Video Conferencing)

P.C. :

1] Heard Mr.Anturkar, learned Senior Counsel for the
Petitioner and Mr.Anbhute, learned counsel for Respondent
Nos.1 and 2 i.e. Pune University.

2] Petitioner is 9th Semester Law Student of Pune University.
In the 9th Semester examination of BA LLB Law Course, held in
December, 2019, in the 'Administrative Law' Paper, Petitioner
was shown to have secured 41 marks after evaluation. According

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to the Petitioner, there is arithmetic mistake in adding up the marks awarded to the Petitioner for the different answers. As per assessment of the Petitioner, he ought to have secured 61 marks on adding up of the marks.

3] On the other hand, learned counsel for Respondent Nos.1 and 2 submits that he would like to take instructions from the Moderator and thereafter file an affidavit.

4] On a query by the court, learned counsel for Respondent Nos.1 and 2 submits that on a re-calculation of marks, Petitioner is at best entitled to 43 marks and not 61 marks as claimed by him.

5] Considering the rival submissions, we direct Respondent Nos.1 and 2 to re-calculate the marks awarded to the Petitioner in the 'Administrative Law' Paper without in any manner re-evaluating the answers given by the Petitioner.

6] Let the above exercise be completed and result thereof be placed before the Court on the next date. Stand over to 16th July, 2020.

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7] This order will be digitally signed by the Personal Assistant of this Court. All concerned will act on production by fax or email of a digitally signed copy of this order.

[N.R. BORKAR, J]

[UJJAL BHUYAN, J]